# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

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#### LOK SABHA

### **UNSTARRED QUESTION NO. 5416**

TO BE ANSWERED ON WEDNESDAY, THE 28<sup>TH</sup> MARCH, 2018

# **District Mediation Centres**

#### +5416. DR. BANSHILAL MAHATO:

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) whether the Government encourages the States to support district mediation centres to resolve the cases particularly related to the poor;
- (b) if so, the details thereof; and
- (c) the number of cases brought to and disposed of by the mediation centres during the last three years and the current year State-wise;
- (d) whether the Government proposes to expand the facilities of existing mediation centres; and
- (e) if so, the details thereof?

#### ANSWER

## MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE AFFAIRS (SHRI P.P.CHAUDHARY

(a) and (b): Mediation is one of the alternate dispute resolution (ADR) mechanisms. Legal Services Authorities are engaged in promoting the use of ADR mechanisms including mediation. There are mediation centres in States, which deal with mediation matters referred to them by the Courts. Mediation is also done at prelitigation stage in marital disputes pursuant to the judgment of Hon'ble Supreme Court in the case of *K.Srinivas Rao v. D.A.Deepa*. In Chief Justices' Conference held in 2013, it was resolved to strengthen ADR mechanism by sensitizing and training Judges and advocates, to conduct awareness programmes regularly and to set up mediation centres/ADR centres at the district level.

(c): A statement showing State-wise number of cases received and cases settled through mediation during 2015-16, 2016-17 and 2017-18 (upto December, 2017) is annexed.

(d) & (e): In order to promote and expand mediation, awareness campaigns are conducted to make the public aware of the facility of mediation. New ADR centres have been built to expand the facility of mediation.

#### STATEMENT REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 5416 FOR 28.03.2018 REGARDING DISTRICT MEDIATION CENTRES.

S. No.	Name of the State	2015-16		2016-17		2017-18 (upto December, 2017)	
		No. of Cases Received	No. of Cases settled	No. of Cases Received	No. of Cases settled	No. of Cases Received	No. of Cases settled
1	Andhra Pradesh	3287	307	7095	821	4463	613
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	658	112	2268	599	983	339
4	Bihar	962	256	2295	371	2757	471
5	Chhattisgarh	1372	566	1528	408	2194	363
6	Goa	158	13	116	4	183	10
7	Gujarat	2301	451	6231	796	2978	488
8	Haryana	18915	1949	7596	1628	8600	1703
9	Himachal Pradesh	1501	390	1783	520	2321	451
10	Jammu & Kashmir	73	15	291	43	345	40
11	Jharkhand	6072	2627	8270	2400	11483	4500
12	Karnataka	19121	1293	12945	3596	13154	4221
13	Kerala	33750	9578	35355	10557	27835	8433
14	Madhya Pradesh	55679	24803	75441	35517	53146	23293
15	Maharashtra	Not ava	ilable	48458	22021	49786	19709
16	Manipur	38	6	10	0	23	1
17	Meghalaya	23	13	22	4	5	1
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Orissa	5029	489	2770	254	1859	172
21	Punjab	7092	1477	6944	1485	7087	1327
22	Rajasthan	14895	2193	18738	2705	16566	1559
23	Sikkim	88	20	170	72	107	53
24	Tamil Nadu	9055	1282	9554	1044	8373	986
25	Telangana	8864	981	5293	821	2673	580
26	Tripura	0	0	17	3	29	5
27	Uttar Pradesh	14993	3400	34423	6829	34642	6386
28	Uttaranchal	901	384	1004	272	902	326
29	West Bengal	1260	73	271	56	4595	724
30	And. & Nico. Islands	0	0	11	0	17	1
31	U.T. Chandigarh	1186	335	1101	345	690	237
32	D & Nagar Haveli	5	0	11	3	3	1
33	Daman & Diu	0	0	34	8	12	1
34	Delhi	0	0	1782	526	1615	508
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	193	29	162	24	109	12
	TOTAL	207471	53042	291989	93732	259535	77514